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Oil Corporation Of Hindustan Petroleum Corporation.

(b) and (c) Do not arise.

Allotment of Flats For Shun DweHers By

- 692. SHRI GYAN RANJAN: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that DDA had floated a scheme for allotment of flats for slum dwellers during 1985;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that applicants registered under the scheme were required to give their option in the year 1989 as to whether they were interested in plots or flats;
- (d) if so, the number of applicants who have been allotted flats/plots so far under the above scheme, indicating the priority number covered in both the cases and by when the remaining registrants are likely to be allotted flats/plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT & MINISTER OF STATE MINISTRY ΙN THE OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) The Slum Department of MCD has reported that a Scheme for EWS known as Registration Scheme for Allotment of Flats to Slum Dwellers and Others-1985' was floated in the year 1985. Under the Scheme, 27,693 applications were received.

to Unstarred Questions

- (c) As reported by the Slum Dcptt., applications were invited for allotment of plots in 1989 from those applicants who had applied earlier in 1985 as mentioned in reply to parts (a) A (b) above.
- (d) 3135 registrants have so far been allotted flats. In addition, 630 registrants have been transferred to 3 societies viz. (1) Swayam Sidha Society; (2) Swayam Seva Group Housing Society; and (3) Mud Village Society. The Priority numbers covered under the various categories are as under:-

Category Priority No. covered under

	Cash Down	Hire Purchase
General	3703	1620
SC/ST	1627	484 5050
'sysically Handicapped		1711 5796
Ex-servicemen		4009 9304
v idows		1853

Hie remaining registrants will be allotted flats as and when the flats become available.

Encroachments in 3R.& Puram

- 693. SHRI V. KISHORB CHANDRA ;. DEO: Will the PRIME MINISTER be (leased to state:
- (a) whether it it a fact that due to ifting of respeasiblity on each other, the PWD, MCD and DDA have failed remove ncroachments and illegally

coflstruced shope R..K. Puram. especially in Sector 6, 9 and 12;

- (b) if so, the reasons therefor;
- (c) the steps proposed to be taken to demolish the illegally constructed shops and encroaeftmeflftr and
- (d) the action proposed to be initated against the officials of the said Departments found to be in collusion with the shopkeepers?

THE MINISTER OF STATE IN THE MINISTRY OF **URBAN AFFAIRS EMPLOYMENT AND** AND MINISTER OF STATE IN THE PARLIAMENTARY MINISTRY OF (DR. **AFFAIRS** VENKATESWARLU): (a) and (b): No, Sir. Removal of encroachment in R.K. Puram is to be carried out by CPWD, DDA, MCD and Directorate of Estates depending upon the administrative control of various pockets in the area. In some isolated cases when the position with regard to exact administrative control is not clear, the position needs to be ascertained before taking furher action which is being done by the concerned organisation.

- (c) Action is being taken to identify such encroachees who are not entitled for alternative accommodation compensation and so demolish/remove the same.
- (d) No action is proposed to be initiated against any of the CPWD officers as there is not such report from any quarter.

Cost-Effectiveness of the Purchase of **Oman Gas Through OOC**

694. SHRIMATI VEENA VERMA: SUSHILKUMAR SHRI SAMBHJIRAO SHINDE:

Will the PRIME MINISTER be pleased to state:

- (a) whether Ministry of Finance had questioned the cost-effectiveness of the purchase of Oman Gas through Oman Oil Company thorugh under-water pipeline @ \$2.25, further raised to \$2.5/ MMBTU;
- (b) whether it is a fact that before India stepped in, no one was ready to purchase the gas which cost Oman company only cents/MMBTU ever @ \$1.50/MBTU; and
 - (c) whether the recently formed joint

Working group is expected to study this aspect

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) No,

- (b) Apart from the Oman-India project, Oman is also setting up a project for the export of LNG.
- (c) The Joint Working Group will examine ways of expediting the feasibility study and will also identify agencies to finance the project.

Rehabilitation Programme the **Bombay High**

- 695. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that rehabilitation programme for the Bombay High has not yielded the desired results and that then enhanced oil recovery from Bombay High is doubtful;
- (b) if so, the expenditure incurred on the programme;
- (c) what are the reasons for failure of the programme;
- (d) to what extent the annual production of Bombay High has declined since 1993; and
- (e) the steps contemplated by Government in this regard?

THE MINISTER OF STATE IN THE **MINISTRY** OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (c) ONGC has been carrying out repair/workovcr of wells not producing optimally by installing artificial lifts, control of high gas and water out by deploying workover rigs etc. The expenditure on these is a part of the operating expenditure of the oil field.